

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).9486-9487/2019

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION Appellant(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY Respondent(s)

(WITH IA No. 129202/2023 - INTERVENTION APPLICATION, IA No. 124104/2023 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 6125/2021 (IV-A)

SLP(C) No. 15936/2020 (XIV)

(WITH IA No. 134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9462/2022 (IV-A)

(WITH IA No. 114639/2022 - APPLICATION FOR PERMISSION, IA No. 12052/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 75755/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 129212/2023 - INTERVENTION APPLICATION, IA No. 128075/2023 - INTERVENTION APPLICATION, IA No. 124089/2023 - INTERVENTION APPLICATION, IA No. 108256/2023 - INTERVENTION APPLICATION, IA No. 185828/2022 - INTERVENTION APPLICATION, IA No. 240734/2023 - INTERVENTION APPLICATION, IA No. 184011/2023 - INTERVENTION APPLICATION, IA No. 75756/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 21131/2023 (XIV)

(FOR ADMISSION and I.R. and IA No.192976/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 7086/2024 (XV)

(WITH IA No.41786/2024-CONDONATION OF DELAY IN FILING and IA No.41789/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41790/2024-EXEMPTION FROM FILING O.T. and IA No.41788/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-04-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE MANOJ MISRA**

For Appellant(s) **Mr. R Venkataramani, Attorney General for India
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Mrs. Priyanka Das, Adv.
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Mr. Amit Sharma B, Adv.
Mr. Shailesh Madiyal, Adv.
Mrs. Sonali Jain, Adv.
Mr. Raman Yadav, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Kartikay Aggarwal, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Amrish Kumar, AOR**

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**Mr. S. Ravi Shankar, AOR
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Mr. Madhav Khosla, Adv.
Mr. Rohit Ghosh, Adv.
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Mr. Nikit Bala, Adv.
Mr. Abhiyudaya Vats, Adv.
Mr. Nikhil Pahwa, Adv.
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For Respondent(s)

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Mr. Mohit Pandey, Adv.
Mr. Rakesh Talukdar, Adv.
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Mr. Rohit Amit Sthalekar, AOR

Mr. Somiran Sharma, AOR

Mrs. Prabha Swami, Adv.
Ms. Divya Swami, Adv.
Mr. Nikhil Swami, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 In view of the note which has been submitted by the Attorney General, it has been agreed on behalf of all the counsel appearing on behalf of the contesting parties that the proceedings may now be listed for hearing of the reference to the Constitution Bench.
- 2 The proceedings shall be listed on 30 July 2024 for hearing.
- 3 The written submissions and compilations in terms of the circular dated 3 April 2024 shall be filed by the nodal counsel on or before 15 July 2024, which shall be emailed to cmvc.dyc@gmail.com.
- 4 All parties seeking to file any submissions shall ensure that they are forwarded to the nodal counsel on or before 11 July 2024.
- 5 Mr Neeraj Kishan Kaul, senior counsel appearing on behalf of the petitioner in SLP(C) No 9462 of 2022, seeks the permission of the Court to withdraw IA No 12052 of 2024.
- 6 IA No 12052 of 2024 is dismissed as withdrawn.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR